

Bail Application No.:2424
State Vs. Adnan
FIR No.:202/2020
PS:Pahar Ganj
U/s: 376 IPC

10.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Amit Dhalla, learned counsel for applicant through VC.

Reply filed today by the IO. Copy of the same is stated to be supplied through electronic mode.

Heard.

Let notice be issued to the complainant / victim through IO / SHO concerned to appear through VC on the next date of hearing.

Further IO to also appear through VC on the next date of hearing.

Further, put up for arguments including regarding the effect, if any, of the alleged compromise between victim and the accused with regard to matter of the present nature.

IO to make all necessary arrangement for the victim to appear through VC on the next date of hearing. Victim is at liberty to appear through IO or independently ,through VC ,on the next date of hearing.

Put up for 16/09/2020.

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Date: 2020.09.10 13:33:30
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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

Bail Application No.:2429
State Vs.Rohit Aneja
PS:Sarai Rohilla

10.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Amit Nayyar, learned counsel for applicant.

Fresh application filed u/s 438 Cr.PC seeking anticipatory bail on behalf of applicant Rohit Aneja through counsel.

Issue notice of the same to the IO for the next date of hearing.

Let notice be issued to the complainant / victim through IO / SHO concerned to appear through VC on the next date of hearing. Further IO to also appear through VC on the next date of hearing.

IO to make all necessary arrangement for the victim to appear through VC on the next date of hearing. Victim is at liberty to appear through IO or independently through VC on the next date of hearing.

Put up for 16/09/2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

Bail Application No.:2432
State Vs. Mohd. Mumtaz
FIR No.: 76/2020
PS: Sadar Bazar
U/s: 498A, 406, 34 IPC

10.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Sohrab Khan, learned counsel for applicant through VC.

Short reply dated 10/09/2020 filed by the IO ASI Sayyad Akhtar. The same be taken on record. Copy of the same be supplied to the applicant side.

Issue notice to IO to appear through VC on the next date of hearing. Further, issue notice to complainant Ms. Zoya through IO to appear through VC on the next date of hearing.

IO to make all necessary arrangement for the victim to appear through VC on the next date of hearing. Victim is at liberty to appear through IO or independently through VC on the next date of hearing.

Further, IO to give further details parawise reply to the present anticipatory bail application filed by the applicant / accused for 17/09/2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

Bail Application No.:
State Vs. Manav S/o Pawan
FIR No.:153/2020
PS:Sadar Bazar Delhi
U/s: 408, 411, 34 IPC

10.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. B.L. Madhukar, learned counsel for applicant through VC.

Reply filed by the IO dated 09/09/2020. Copy of the same supplied to learned counsel for the applicant.

Arguments in detail addressed.

Further, it is stated by the counsel for the applicant that without prejudice to his rights and in order to show his bonafide, applicant is ready to deposit tentative cost of such alleged 1000 pots/Gamlas in the form of FDR in the name of this court.

Put up for order / clarification tomorrow i.e. 11/09/2020.

In the meanwhile, learned counsel undertakes to supply copy of the reply filed by such IO to first such application moved earlier as well as order dated 03/09/2020 passed by learned Bail Roster Duty Judge.

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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

State Vs. Deepak @ Rahul s/o Ashok
FIR No.:142/2020
PS:DBG Road
U/s: 392, 411, 34 IPC

10.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
None for applicant / accused.

Today the case was fixed for order / clarification.

It is informed by the court staff that Trial Court Record is received physically in the court today itself.

But this court is working through VC today as per directions. As such, it is not possible to call and go through such TCR received in the court.

Accordingly, put up for further arguments, if any, order/clarification, if any, in physical form in the court for **15/09/2020** i.e. the next physical hearing date of this court, in the morning session.

Trial Court Record be sent back and be summoned only one day before the next date of hearing.

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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

Misc. Application

State Vs.Laddan s/o Md. Ismile

FIR No.:83/2020

PS:Kashmere Gate

U/s: 147, 148, 149, 186, 353, 279, 270, 436 IPC

10.09.2020

This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Chetanya Puri, learned LAC for applicant / accused through VC.

Arguments heard in detail.

Put up for filing of case law and appropriate orders on the present application
for reduction of bail bond condition for **15/09/2020**.

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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

Misc. Application

State Vs. Munna s/o Maamun

FIR No.:83/2020

PS:Kashmere Gate

U/s: 147, 148, 149, 186, 353, 279, 270, 436 IPC

10.09.2020

This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Chetanya Puri, learned LAC for applicant / accused through VC.

Arguments heard in detail.

Put up for filing of case law and appropriate orders on the present application
for reduction of bail bond condition for **15/09/2020**.

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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

Misc. Application

State Vs. Rohit s/o Prem Mohan

FIR No.:83/2020

PS:Kashmere Gate

U/s: 147, 148, 149, 186, 353, 279, 270, 436 IPC

10.09.2020

This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Chetanya Puri, learned LAC for applicant / accused through VC.

Arguments heard in detail.

Put up for filing of case law and appropriate orders on the present application
for reduction of bail bond condition for **15/09/2020**.

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Date: 2020.09.10 13:35:49
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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

State Vs Imran @ Akhtar Khan & others

FIR No.:227/20

PS: Wazirabad

U/s: 302, 120B, 34 IPC & 27 Arms Act

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

10.09.2020

Fresh case received by way of assignment. It be checked and registered separately.

This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
None for accused persons.

As per record, all the accused are stated to be in JC.

In the interest of justice no adverse order is passed in the present case. Put up for arguments on the point of charge for **15/09/2020**.

Issue production warrant for all the accused persons for the next date of hearing through electronic mode.

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Date: 2020.09.10 15:05:15
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**(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020**

SC:28314/16
FIR No: 48/2015
PS: Nabi Karim
State v. Ajay @ Nathu & Ors.

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 13.04.2020,14.05.2020 and 10.07.2020.

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. J.S. Mishra, Ld. LAC for accused Vikas @ Sunil and Amicus Curaie for accused Dharmender @ Montu.
None for other accused.

No adverse order is being passed.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 04.12.2020.

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Date: 2020.09.10 13:36:22 +05'30'
(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

SC:28096/16
FIR No: 224/2015
PS: Timarpur
State v. Gurcharan Singh

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 14.05.2020 and 10.07.2020.

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 04.12.2020.

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Date: 2020.09.10 13:36:45
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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

SC:28831/16
FIR No: 192/2016
PS: Subzi Mandi
State v. Naresh @ Nauni & Ors.

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 20.01.2020, 13.04.2020, 14.05.2020 and 10.07.2020

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 04.12.2020.

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Date: 2020.09.10 13:36:58 +05'30'
(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

SC:462/2018
FIR No:277/2016
PS: Timarpur
State v. Poonam @ Pooja

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 13.03.2020 and 10.07.2020.

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. S.N. Shukla, Ld. Counsel for accused Poonam@ Pooja with accused, who is on interim bail.

Put up for purpose fixed/PE for 05.12.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

SC:60/19
FIR No: 338/2018
PS: Nabi Karim
State v. Akash @ Shyam etc.

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 13.04.2020, 14.05.2020 and 10.07.2020.

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed in the interest of justice in the present situation.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 05.12.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

SC:390/19
FIR No: 236/2018
PS: Prasad Nagar
State v. Deepanshu @ Montu

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 01.02.2020 and 10.07.2020.

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. Deepak Kohli, Ld. Counsel for accused no.2 Bhupesh and
accused no. 3 Rohit.
None for accused no.1 Deepanshu @ Montu.

It is stated that all the accused are on bail. Same is noted.

Put up for purpose fixed/PE for 05.12.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

CA: 88/2020
Rama Shanker Rai v. Satish Kr Raheja

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 13.04.2020, 14.05.2020 and 10.07.2020.

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Sh. S.N. Rana, Ld. Counsel for Appellant/convict.

It is stated that amount which is directed to be deposited on the last date of hearing is not deposited so far. Still in the interest of justice, last and final opportunity is granted to Appellant to comply with previous order.

Further, issue notice to respondent in terms of previous order including through electronic mode or e-mail to be provided by the Appellant. Process be issued accordingly thereafter.

Put up for purpose fixed in terms of previous order for 02.11.2020.

NAVEEN KUMAR KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

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Date: 2020.09.10 13:38:01
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SC:28031/16
FIR No: 428/2014
PS: Civil Lines
State v. Angad Singh Dua

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 13.04.2020,14.05.2020 and 10.07.2020.

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. Vaibhav Sharma, Ld. Counsel for accused, who is stated to be on bail.

At request, put up for further final arguments through VC on 23.09.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

SC:28232/16
FIR No: 315/2014
PS: Nabi Karim
State v. Iliyas Mohd. @ Tahir Mohd. @ Iklass

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 04.03.2020,30.03.2020,14.05.2020 and 10.07.2020.

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

Still in the interest of justice, one more opportunity is granted to address arguments in terms of previous order.

Put up on 07.12.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 19.03.2020 and 10.07.2020.

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Sh. Suraj Rathi, Ld. Counsel for Appellant.

At request, put up for arguments through physical mode on 14.09.2020.

Interim order to continue till then.

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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 04.02.2020,13.04.2020, 14.05.2020 and 10.07.2020.

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Sh. Saaranish Goel, Ld. Counsel for Appellant.
Respondent Jai Mohan in person through VC, who is a practicing advocate.

The order regarding deposit of money not complied so far. Still in the interest of justice, one last and final opportunity is given, due to prevailing situation, to the Appellant to deposit it by next date of hearing.

Ld. Counsel for Appellant states that he wants to address arguments through VC mode only.

On the other hand, respondent stated that he is comfortable in addressing arguments physically. Both parties can argue likewise subject to further directions,if any, received from Hon'ble High Court .

Put up on 19.11.2020.

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Date: 2020.09.10 13:39:07
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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 04.02.2020,13.04.2020, 14.05.2020 and 10.07.2020.

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Sh. Saaranish Goel, Ld. Counsel for Appellant.
Respondent Jai Mohan in person through VC, who is a practicing advocate.

The order regarding deposit of money not complied so far. Still in the interest of justice, one last and final opportunity is given due to prevailing situation to the Appellant to deposit it by next date of hearing.

Ld. Counsel for Appellant states that he wants to address arguments through VC mode only.

On the other hand, respondent stated that he is comfortable in addressing arguments physically. Both parties can argue likewise subject to further directions,if any, received from Hon'ble High Court .

Put up on 19.11.2020.

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Date: 2020.09.10 13:39:25 +05'30'
(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

CA: 106/2019
Kulbir Singh Kharb v. Onkar Sharma

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 23.01.2020, 13.04.2020,14.05.2020 and 10.07.2020.

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: None.

Put up for appearance of parties and purpose fixed on 07.12.2020.

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Date: 2020.09.10 13:39:43
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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 22.04.2020,15.06.2020,14.08.2020 and 21.08.2020.

On 21.08.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Sh. Suhail Malik, Ld. Counsel for revisionist Vijay Manchanda.
Sh. Pawan, Kumar, Ld. Addl. PP for the state/respondent.
Sh. Gaurav Gupta, Ld. Counsel for original complainant.

Part arguments in detail heard on the maintainability of the present revision petition.

Counsel for revisionist relied upon the judgment *S.V. Chandranan* case of Hon'ble High Court of Madras.

On the other hand, counsel for complainant states that he has a judgment contrary which he will supply during the course of the day to the Id. Addl. PP for the state as well as to the court. If such judgment is supplied, same be supplied to the revisionist also.

Put up for filing of case law and further arguments on 16.09.2020 through VC.

E-mail ID of counsel for revisionist supplied is chambersofsuhailmalik @gmail.com.

E-mail ID of counsel for complainant supplied is gaurav.gupta@legalknights.in.

NAVEEN
KUMAR
KASHYAP

(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

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NAVEEN KUMAR KASHYAP
Date: 2020.09.10 13:40:07
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10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 13.04.2020,14.05.2020 and10.07.2020.

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present:None.

Put up for purpose fixed on 07.12.2020.

NAVEEN KUMAR
KASHYAP

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NAVEEN KUMAR KASHYAP
Date: 2020.09.10 13:40:24
+05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

CR: 681/2019
Seed Inspector v. Gangotri Quality Seeds Pvt. Ltd.

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 13.04.2020,14.05.2020 and 10.07.2020.

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Sh. Pawan Kumar, Ld. Addl. PP for state/Appellant.

**Issue court notice to original complainant also for next date of hearing on
07.12.2020.**

NAVEEN
KUMAR
KASHYAP

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NAVEEN KUMAR KASHYAP
Date: 2020.09.10 13:40:43
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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020

SC:27225/16
FIR No: 20/2015
PS: Kamla Market
State v. Tehsin @ Kevda & Ors.

10.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 13.04.2020,14.05.2020 and 10.07.2020.

On 10.07.2020, matter was adjourned for 10.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused persons.

No adverse order is being passed.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/appropriate order/arguments in terms of previous order on 07.12.2020.

NAVEEN KUMAR KASHYAP
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NAVEEN KUMAR KASHYAP
Date: 2020.09.10 13:41:05
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(Naveen Kumar Kashyap)
ASJ-04/Central/10.09.2020